

C O N T E N T S

**Fifteenth Series, Vol. XXVIII, Eleventh Session, 2012/1934 (Saka)
No.12, Tuesday, August 28, 2012/Bhadra 6, 1934 (Saka)**

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THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, August 28, 2012/Bhadra 6, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

MADAM SPEAKER: Question Hour – Q. No. 225 – Shri D.B. Chandre Gowda.

... (*Interruptions*)

MADAM SPEAKER: Shri D.B. Chandre Gowda – not present.

Hon. Minister may lay the Statement.

... (*Interruptions*)

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): A Statement is laid on the Table of the House.

... (*Interruptions*)

11.01 hrs

At this stage Shri Ganesh Singh and some other hon.Members came and stood on the floor near the Table.

.....(*Interruptions*)

अध्यक्ष महोदया : श्री शैलेन्द्र कुमार ।

श्री शैलेन्द्र कुमार (कौशाम्बी) : अध्यक्ष महोदया ...(व्यवधान)

MADAM SPEAKER: Nothing else will go on record.

*(Interruptions) ...**

अध्यक्ष महोदया : आप सब अपनी-अपनी सीट्स पर वापिस जाइये और हाउस को चलाने दीजिए।

...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

11.02 hrs

*The Lok Sabha then adjourned till Twelve
of the Clock.*



12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker *in the Chair*)

... (व्यवधान)

12.0 ¼

At this stage Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table

(Interruption)

12.01hrs**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now, Papers to be laid. Kumari Selja.

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2010-2011, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the library, See No.LT 7187/15/12]

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS,
FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, I beg
to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2010-2011, along with Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the library, See No.LT 7188/15/12]

- (3) A copy of the Sugar Development Fund (Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 599(E) in Gazette of India dated 30th July, 2012 under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982.

[Placed in the library, See No.LT 7189/15/12]

- (4) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulatory) Act, 2007:-

- (i) The Warehousing Development and Regulatory Authority (Registration of Accreditation Agency) Regulations, 2011 published in Notification No. G.S.R. 18(E) in Gazette of India dated 16th January, 2012.
- (ii) The Warehousing Development and Regulatory Authority (Warehouse Accreditation) Regulations, 2011 published in

Notification No. G.S.R. 19(E) in Gazette of India dated 16th January, 2012.

- (iii) The Warehousing Development and Regulatory Authority (Negotiable Warehouse Receipts) Regulations, 2011 published in Notification No. G.S.R. 20(E) in Gazette of India dated 16th January, 2012.
- (iv) The Warehousing Development and Regulatory Authority (Meetings) Regulations, 2012 published in Notification No. G.S.R. 147(E) in Gazette of India dated 14th March, 2012.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in the library, See No.LT 7190/15/12]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (PROF. SAUGATA ROY): Madam, I beg to lay on the Table a copy of the Notification No. S.O. 1250(E) (Hindi and English versions) published in Gazette of India dated 30th May, 2012 constituting an Advisory Board for Metro Railways for the purpose of assisting and advising the Central Government and appointing the persons, mentioned therein, as the Chairman and Members, for a period of two years, with effect from the date of publication of this notification under sub-section (3) of Section 44 of the Metro Railways (Construction of Works) Act, 1978.

[Placed in the library, See No.LT 7191/15/12]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE,
MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING

INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI HARISH RAWAT): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2011-2012.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2011-2012, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2011-2012.

[Placed in the library, See No.LT 7192/15/12]

(2) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1994-1995.
- (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1994-1995, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the library, See No.LT 7193/15/12]

- (b) (i) Review by the Government of the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1995-1996.
- (ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the year 1995-1996, along

with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in the library,See No.LT 7194/15/12]

- (c) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2010-2011.
- (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2010-2011, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in the library,See No.LT 7195/15/12]

- (4) A copy of the Protection of Plant Varieties and Farmers' Rights (Recognition and Reward from the Gene Fund) Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R. 601(E) in Gazette of India dated 31st July, 2012 under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

[Placed in the library,See No.LT 7196/15/12]

- (5) A copy of the Notification No. S.O. 1535(E) (Hindi and English versions) published in Gazette of India dated 9th July, 2012 notifying the specifications of the customized fertilizers, mentioned therein, for manufacture by Nagarjuna Fertilisers and Chemicals Limited for a period of three years from the date of publication of this Order, under Section 3 of the Essential Commodities Act, 1955

[Placed in the library,See No.LT 7197/15/12]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR):
Madam, on behalf of Shri R.P.N. Singh, I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 11 of 2012-13) (Performance Audit)-Hydrocarbon Exploration Efforts of Oil and Natural Gas Corporation Limited, Ministry of Petroleum and Natural Gas, for the year ended March, 2011 under Article 151(1) of the Constitution.

[Placed in the library,See No.LT 7198/15/12]

... (*Interruptions*)

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत):

महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

1. (एक) इंडियन ग्रेप प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2010-2011 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
(दो) इंडियन ग्रेप प्रोसेसिंग बोर्ड, नई दिल्ली के वर्ष 2010-2011 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
2. उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

...(व्यवधान)

[Placed in the library,See No.LT 7199/15/12]

12.02 hrs

ANNOUNCEMENT BY THE SPEAKER

Cancellation of Sitting of the House

MADAM SPEAKER: Hon. Members, I have to inform the House that as decided in the meeting of Business Advisory Committee held on Monday, the 27th August, 2012, the sitting fixed for Wednesday, the 29th August, 2012 may be cancelled on account of Onam.

I hope the House agrees.

SEVERAL HON. MEMBERS: Yes.

12.02 ½ hrs

COMMITTEE ON PETITIONS

19th to 21st Reports

श्री अनंत गंगाराम गीते (रायगढ़): महोदया, मैं याचिका समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ:

1. एवसमान जाति सत्यापन नीति और तत्संबंधी मुद्दों के बारे में श्री आर.वाई.बंकर, महासचिव, एयर कॉरपोरेशन एससी/एसटी इम्प्लायज एसोसिएशन, मुंबई से प्राप्त अभ्यावेदन के संबंध में याचिका समिति (15वीं लोक सभा) द्वारा अपने 17वें प्रतिवेदन में अंतर्विष्ट की गयी सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 19वां प्रतिवेदन।
2. खाद्य निगम अधिनियम, 1964 की धारा 12क-4क में संशोधन करके और इसके द्वारा भारतीय खाद्य निगम के फूड ट्रांसफरी कर्मचारियों को केन्द्रीय सरकार की उदारीकृत पेंशन योजना का विकल्प देने में समर्थ बनाने का अनुरोध करने संबंधी याचिका पर याचिका समिति (15वीं लोक सभा) द्वारा अपने 8वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 20वां प्रतिवेदन।
3. एचएफसीएल, हल्दिया के वीएसएस कर्मचारियों को बकाया राशि का भुगतान नहीं किए जाने के बारे में श्री टी.के. चक्रवर्ती, पूर्व एसओ (यूएसएसडी) और अन्य से प्राप्त तथा श्री बसुदेव आचार्य, संसद सदस्य, लोक सभा द्वारा अग्रेषित अभ्यावेदन के संबंध में याचिका समिति (15वीं लोक सभा) के 12वें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 21वां प्रतिवेदन।

12.02 ¾ hrs

COMMITTEE ON SUBORDINATE LEGISLATION

27th Report

SHRI P. KARUNAKARAN (KASARGOD): Madam, I beg to present the Twenty-seventh Report (Hindi and English versions) of the Committee on Subordinate Legislation.

... (*Interruptions*)

12.03 hrs**STANDING COMMITTEE ON INFORMATION TECHNOLOGY
36th Report**

SHRI CHARLES DIAS (NOMINATED): I beg to present the Thirty-sixth Report (Hindi and English versions) of the Standing Committee on Information Technology (2011-12) on 'The Cable Television Networks (Regulation) Second Amendment Bill, 2011' relating to the Ministry of Information and Broadcasting.

... (*Interruptions*)

12.03 ¼ hrs**STANDING COMMITTEE ON RURAL DEVELOPMENT****(i) 32nd and 33rd Reports**

SHRIMATI SUMITRA MAHAJAN (INDORE): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Rural Development (2011-12):-

- (1) Thirty-second Report on 'Council for Advancement of People's Action and Rural Technology'.
- (2) Thirty-third Report on 'Computerization of Land Records'.

(ii) Statements

SHRIMATI SUMITRA MAHAJAN: I beg to lay on the Table the Statements (Hindi and English versions) showing further follow up action on the recommendations contained in the following Action Taken Reports of the Standing Committee on Rural Development:-

- (1) 24th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2011-12)' of the Ministry of Rural Development (Department of Rural Development).
- (2) 25th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2011-12)' of the Ministry of Rural Development (Department of Land Resources).
- (3) 26th Action Taken Report (Fifteenth Lok Sabha) on 'Demands for Grants (2011-12)' of the Ministry of Panchayati Raj.

12.03 ¾ hrs

**STANDING COMMITTEE ON PERSONNEL, PUBLIC
GRIEVANCES, LAW AND JUSTICE**

53rd Report

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, मैं "नागरिक माल और सेवाओं का समयबद्ध परिदान और शिकायत निवारण अधिकार, 2011" के बारे में कार्मिक, लोक शिकायत, विधि और न्याय संबंधी स्थायी समिति का 53वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

... (Interruptions)

12.04 hrs

STATEMENT BY MINISTERS

(i) (a) Status of implementation of the recommendations contained in the 32nd Report of the Standing Committee On Agriculture on Demands for Grants (2012-2013), pertaining to the department of agricultural Research and Education (DARE), Ministry of Agriculture *

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): I beg to lay the statement on the status of implementation of recommendations contained in the Thirty Second Report of Standing Committee on Agriculture in pursuance of the direction 73 A of the hon. Speaker, Lok Sabha, issued vide Lok Sabha Bulletin - Part-11 dated September 01, 2004.

The Standing Committee on Agriculture has examined and considered the Demands for Grants of the Ministry of Agriculture, Department of Agricultural Research and Education (DARE) for the year 2012-13. The Committee took evidence of the representatives of the DARE/ICAR and Planning Commission at their sittings held on 10 and 11 April, 2012 and presented their Thirty Second Report.

All these recommendations of the Committee contained in the 32nd Report have been considered by the Government. The details of Recommendations and Action taken by the Government along with present status which have already been communicated to Parliamentary Committee are enclosed in Annex-I.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No.LT 7200/15/12

12.04 ¼ hrs

(b) Status of implementation of the recommendations contained in 35th Report of the Standing committee on Agriculture on Demands for Grants(2012-2013), pertaining to the Department of Agricultural Research and Education (DARE), Ministry of Agriculture.*

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): I beg to lay the statement on the status of implementation of recommendations contained in the Thirty-fifth Report of the Standing Committee on Agriculture in pursuance of the direction 73A of the hon. Speaker, Lok Sabha vide Lok Sabha Bulletin - Part II dated September 01, 2004 under the Rules of Procedure and Conduct of Business in Lok Sabha.

The Standing Committee on Agriculture examined the Demand for Grants of the Department of Animal Husbandry, Dairying and Fisheries (DADF) for the year 2012-13 and presented the Report in Lok Sabha on 30th April, 2012. The report contained 18 observations/recommendations. The Action Taken Replies of the Government were sent to the Committee on 23rd July, 2012.

The status of Action Taken regarding implementation of the observations/recommendations of PSCA is indicated in the Statements enclosed.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No.LT 7201/15/12

12.04 ½ hrs

(ii) Status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Ministry of Consumer Affairs, Food and Public Distribution.*

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 18th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution, pertaining to the Ministry of Consumer Affairs, Food and Public Distribution.

... (*Interruptions*)

* Laid on the Table and also placed in Library, See No.LT 7202/15/12

12.04 ¾ hrs

**STATEMENT CORRECTING REPLY TO
UNSTARRED QUESTION NO.1525 DATED 21.08.2012
REGARDING STRENGTH OF CPMFs/CPOs***

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): I beg to lay the statement correcting the English and Hindi versions of the reply of the Lok Sabha Unstarred Question No. 1525 answered on 21.08.2012 regarding Strength of CPMFs/CPOs as follows:


Part of the Question answered	Insert after S.No. 11				
(a) to (b) - Both in English and Hindi version.		12.	Intelligence Bureau (IB)	26866	Intelligence Organization
Part of the Question answered	Insert after S.No. 7				
(c) - In Hindi version.		8.	IB	6261 posts	

The inconvenience caused is regretted.

... (Interruptions)

MADAM SPEAKER: The House stands adjourned to meet again at 2.00 p.m.

12.05 hrs


*The Lok Sabha then adjourned till Fourteen
of the Clock.*

* Laid on the Table and also placed in Library, See No.LT 7203/15/12

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker in the Chair)

... (Interruptions)

14.0 ¼ hrs

At this stage, Shri Ganesh Singh and some other hon. Members came and stood on the floor near the Table

... (Interruptions)

14.0 ½ hrs

**BUSINESS ADVISORY COMMITTEE
41st Report**

SHRI SHAILENDRA KUMAR (KAUSHAMBI): Sir, I beg to present the Forty-first Report of the Business Advisory Committee.

... (Interruptions)

MR. DEPUTY-SPEAKER: Nothing will go on record.

*(Interruptions) ...**

* Not reorded

14.01hrs

MATTERS UNDER RULE 377 *

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be treated as laid on the Table of the House. Hon. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

... (*Interruptions*)

* Treated as laid on the Table

(i) Need to consider the extension of facility of reservation for SCs/STs people in promotions to Group 'A' posts

DR. MANDA JAGANNATH (NAGARKURNOOL): At present the Scheduled Castes (SC) and Scheduled Tribes (ST) are given reservations in promotions up to the lowest rung of group 'A' and after that there are no chances of promotions to the officers from the SC/ST community to get opportunity to work at higher grades of group 'A' posts and none at the level of Chairman cum Managing Director levels.

Though the Government claims that though there is no reservation in promotions after the lowest rung of 'A' group, there is provision to consider the cases of Scheduled castes and Scheduled Tribes when they fall in the zone of consideration. But when Schedule Caste, Schedule Tribe officers fall in the zone of consideration, with one pretext or other SC/ST officers are not considered for promotion and their cases are rejected to higher cadre posts at interview level.

Such type of injustice occurs because there are no Schedule Caste and Scheduled Tribe members in the interview board of higher cadre posts, and there no members in Board of Directors who could safeguard the interests of SC/ST employees in the higher cadre posts.

I request the Government of India to consider the extension of reservation facility in promotions to higher grades of group 'A' posts and to include the SC/ST members in the Board of Directors level.

(ii) Need to modernize and upgrade the Chengannur Railway Station in Kerala as a Model Railway Station

SHRI KODIKKUNNIL SURESH (MAVELIKKARA): Chengannur is the nearest and most convenient station for the devotees en-route to Sabarimala. Crores of devotees from across the country particularly from the Southern States visit this famous shrine every year. But the existing facilities at this Railway Station are highly insufficient to cater to the requirements of the vast number of commuters. In 2007, 48 railway stations were identified to be developed as Model Stations. Chengannur Railway Station was one of these Stations. But so far, no work has been undertaken to increase the facilities at this station. It is important to note that this station contributes significantly to the revenue earnings of the railways.

Hence I urge upon the Government to take steps to modernize and upgrade the Chengannur Railway Station as a Model Railway Station at the earliest.

**(iii) Need to look into the problems faced by
handloom weavers in the country**

DR. KRUPARANI KILLI (SRIKAKULAM): India is the largest producer of handlooms and handlooms account for more than 23% of total textile production. Handlooms are the second largest employment provider after agriculture in the country providing livelihood for approximately 4.5 million people. Despite being one of the vital segments of livelihood for a huge rural people, the weaving sector has not been given proper attention in various budgets and Government policies. Though a 5000 year old vocation, still the weavers continue to live in distraught and suffer a life of despair, poverty and agony. The handloom census of 2009-10 shows that nearly 57 % of the handloom worker households live below the poverty line. The suicides of weavers due to poverty and indebtedness continue to haunt the weaver's community particularly in Andhra Pradesh. My Parliamentary Constituency Srikakulam in Andhra Pradesh has about 10,000 weaver's families who are struggling for one square meal a day. The government agencies fail to give any assistance as the handloom weavers' hail from backward rural communities living in clusters all over the country and are less educated. To improve the condition of handloom sector and to bring change in the lives of weavers, the Government should provide adequate quantities of yarn, dyes, chemicals and proper training to them. The Government should also provide credit with low interest rates. There shall be a separate grant for modernization of handlooms with subsidy. The Government should also arrange marketing of the handloom produce.

Hence I request the Hon'ble Minister for Textiles to kindly look into the matter and resolve the problems of handloom weavers at the earliest.

(iv) Need to abolish collection of toll tax on Faizabad-Sultanpur National Highway and to increase service lanes at the toll tax barrier at Raunahi on National Highway No. 28 between Faizabad and Lucknow

डॉ. निर्मल खत्री (फ़ैज़ाबाद): जनपद फ़ैजाबाद (उत्तर प्रदेश) के दो स्थानों पर टोल संबंधी प्रकरण जो राष्ट्रीय राजमार्ग (नेशनल हाइवे) से संबंधित है, के निराकरण हेतु केन्द्र सरकार के सड़क परिवहन एवं राजमार्ग मंत्रालय द्वारा पहल करने की आवश्यकता है ।

फ़ैजाबाद-सुल्तानपुर मार्ग जो पहले राज्य मार्ग था इस पर पिपरी चौराहे पर वर्षों से टोल वसूला जा रहा है । इस टोल की व्यवस्था राज्य सरकार द्वारा भी की गई थी । अब यह राष्ट्रीय राजमार्ग हो गया है । अब इसको समाप्त करने की आवश्यकता है । इस संदर्भ में आवश्यक कदम उठाए जाए ।

फ़ैजाबाद-लखनऊ नेशनल हाइवे नं. 28 जो अभी हाल में 4 लेन नया बना है पर टोल की व्यवस्था शुरू होने जा रही है । इस बीच दो स्थानों पर बैरियर बनाए जा रहे हैं । फ़ैजाबाद से लखनऊ जाते समय प्रथम बना बैरियर (रौनाही टोल बैरियर) सड़क संकरी होने के कारण कम चौड़ा बना है । ये सिर्फ 6 लेन का ही है । जबकि आगे जाने पर दूसरा बैरियर सड़क उस स्थान को चौड़ी कर मानक के अनुरूप बना है, यह 10 लेन का है । यह जब प्रारंभ होगा तो प्रथम स्थान पर वाहनों की लंबी लाइनें लगेगी व कानून व्यवस्था की स्थिति प्रभावित होगी । आवश्यकता है यहां सड़क चौड़ी कर मानक के अनुरूप इसे भी 10 लेन का टोल बैरियर बनाया जाए ।

(v) Need to provide adequate fertilizers at affordable price to farmers in Kota Parliamentary Constituency, Rajasthan

श्री इज्यराज सिंह (कोटा): मेरे संसदीय क्षेत्र कोटा के संभागीय क्षेत्र में किसानों को गत वर्ष खाद की आपूर्ति समुचित मात्रा में नहीं हो पाई थी एवं उनके दाम भी तिगुने हो गए जिसके कारण किसानों को गत वर्ष काफी नुकसान उठाना पड़ा था । सदन के माध्यम से सरकार से अनुरोध करना चाहूंगा कि खाद की आपूर्ति को मांग के अनुसार किया जाए एवं इनकी कीमतों में कमी की जाए क्योंकि खाद की कीमतों के बढ़ने से किसानों की लागतें तो बढ़ जाती है परंतु फसल से होने वाली आमदनी उतनी नहीं हो पाती है । मेरे संसदीय क्षेत्र में बुआई का कार्य हो चुका है एवं यहां के किसानों को खाद समुचित मात्रा में नहीं मिल पा रही है । इसके लिए सरकार को प्रयास करने चाहिए जिससे खाद की आपूर्ति कम कीमत पर एवं समुचित मात्रा में हो ।

सरकार से अनुरोध है कि खाद की आपूर्ति समुचित मात्रा में एवं कम कीमत पर उपलब्ध कराने का कार्य दुरुस्त करने का कष्ट करें ।

(vi) Need to launch employment generation scheme in urban areas on the lines of Mahatma Gandhi National Rural Employment Guarantee Scheme

श्री नारायण सिंह अमलाबे (राजगढ़): भारत सरकार की "मनरेगा" (महात्मा गांधी ग्रामीण रोजगार गारंटी योजना) एक बहुत अति महत्वपूर्ण योजना है जिसके अंतर्गत गरीब लोग अपने ही घर व गांव में रहकर मजदूरी करते हैं, अपने ही खेतों में मेढ़बन्दी करते हैं, कपिलधारा कूप का निर्माण करते हैं, ग्राम के आंतरिक मार्ग एवं ग्रेबल रोड़ जैसे अनेकों कार्यों को करके उनके जीवन स्तर में धीरे-धीरे सुधार भी आ रहा है। आवेदन करने के उपरांत भी रोजगार नहीं मिलने पर उतने दिनों का बेरोजगारी भत्ता दिए जाने का भी प्रावधान है। लेकिन सरकार की इस महत्वपूर्ण योजना में देश की केवल ग्रामीण आबादी के ही किसानों व मजदूरों को ही लाभ मिल रहा है। ऐसा नहीं है कि किसान व मजदूर वर्ग ग्रामीण क्षेत्रों में ही निवास करता हो, कई ऐसे लघु व सीमांत किसान व मजदूर हैं जो शहरी व नगरीय क्षेत्रों में निवास करते हैं, उनके लिए "मनरेगा" जैसी रोजगार की गारंटी देने वाली कोई योजना नहीं है। हालांकि शहरी क्षेत्रों में "स्वर्ण जयन्ती शहरी मजदूर रोजगार योजना" संचालित है, लेकिन इसमें भी शत-प्रतिशत मजदूरों को रोजगार देने की कोई गारंटी नहीं है।

मेरा सरकार से इस संबंध में अनुरोध है कि "मनरेगा" की ही तर्ज पर शहरी एवं नगरीय क्षेत्रों में निवास करने वाले लघु एवं सीमांत किसानों तथा मजदूरों के लिए भी रोजगार की शत-प्रतिशत गारंटी संबंधी कोई ऐसी योजना लागू की जानी चाहिए जिससे कि ग्रामीण व शहरी क्षेत्रों के मजदूरों के बीच इस प्रकार का विरोधाभास समाप्त हो सके।

(vii) Need to segregate the prices of BT cotton and Non-BT cotton refuge seeds sold in a single packet in a just and rationale manner

SHRI HARIBHAU JAWALE (RAVER): Farmers purchase BT cotton seed from the market. The packet of the 450 gms BT Cotton contains 72 to 120 gms refuge seed as approved by Genetic Engineering Approval Committee (GEAC). The MRP of the packet of BT Cotton is Rs. 930/- This is inclusive of cost of non-BT refuge seed. Farmer presumes the non BT seed supplied in the packet of BT Cotton packet is free. Seed companies are supplying either 120 gms of non-BT cotton or 72 gms of Red gram as refuge seed in the packet of BT Cotton.

I am convinced for adding of the refuge seed in the packet of BT Cotton as it is scientific, necessary hence directed and approved by GEAC. But it is not justifiable to charge heavy rate to farmers for non BT refuge seed under this roof. The seed companies are charging heavy rate for the non BT Cotton deliberately not indicating the cost of this non BT Cotton on the packet.

Out of Rs. 930/-, the cost of refuge seed is Rs. 120/- per packet. Seed companies are selling Red gram seed @ Rs. 200/- kg. Looking to this cost of 72 gms Red Gram comes to Rs. 14.40 to 20/-, and in spite of this factual situation the seed companies are charging Rs. 120/- for 72 gms of Red Gram while supplying this as refuge seed with the BT Cotton.

I request to Government to segregate the prices of BT and Non BT refuge seeds to minimize burden of unjustifiable prices of Seeds on Farmer.

(viii) Need to provide a halt for Tulsi Express, Uttar Pradesh Sampark Kranti Express and Udaipur-Khajuraho Express at Orchha, Nibari and Harpalpur railway stations in Tikamgarh Parliamentary Constituency, Madhya Pradesh

श्री वीरेन्द्र कुमार (टीकमगढ़): मेरे संसदीय क्षेत्र के ओरछा निवाड़ी एवं हरपालपुर स्टेशन जोकि टीकमगढ़ एवं छतरपुर जिले के नागरिकों के रेल पकड़ने के महत्वपूर्ण स्टेशन है, बुन्देलखण्ड में रेल सुविधाओं की दृष्टि से ये जिले आज भी बहुत पीछे हैं। इन जिलों को रेल सेवाओं से जोड़ने के लिए ललितपुर-सिंगरोली रेलवे लाइन काफी लंबे समय से प्रतीक्षारत है। ललितपुर से टीकमगढ़ तक रेल लाइन बिछा दी गई है, किंतु बजट में घोषित ललितपुर-टीकमगढ़ रेल अभी तक प्रारंभ नहीं की गई है। अतः ललितपुर-टीकमगढ़ रेल को चलाए जाने के साथ ही निवाड़ी एवं हरपालपुर स्टेशन पर तुलसी एक्सप्रेस, बुन्देलखण्ड एक्सप्रेस एवं उत्तर प्रदेश संपर्क क्रांति सहित उदयपुर-खजुराहो रेल का भी स्टॉपेज किया जाना चाहिए। ताकि खजुराहो एवं ओरछा जैसे महत्वपूर्ण पर्यटन केन्द्र के साथ ही उदयपुर पर्यटक केन्द्र से भी टीकमगढ़ एवं छतरपुर के नागरिक निवाड़ी एवं हरपालपुर एवं ओरछा से ट्रेनों पकड़कर इन स्थानों पर आसानी से पहुंच सके।

अतः केन्द्र सरकार से अनुरोध है कि बुन्देलखण्ड के टीकमगढ़ एवं छतरपुर जिले के नागरिकों को रेल सुविधाओं के विस्तार की दृष्टि से ओरछा, निवाड़ी एवं हरपालपुर रेलवे स्टेशन पर तुलसी एक्सप्रेस, उत्तर प्रदेश संपर्क क्रांति एवं उदयपुर-खजुराहो एक्सप्रेस का स्टॉपेज दिलाए जाने में सहयोग करें।

(ix) Need to take necessary measures to expedite the East-West Corridor project between Balacheura and Harangajao in Assam

SHRI KABINDRA PURKAYASTHA (SILCHAR): The construction work of the East-West Corridor project between Balacheura and Harangajao (length 31 KM) package AS-14, under the administrative control of NHAI, PIU (Project Implementation Unit) Silchar has not yet been initiated due to delay in getting clearance from State level Wild Life Board, Government of Assam. It is known that the State level Wild Life Board has given clearance for the portion of land falling under the Borail Reserve forest. The Govt. of Assam is yet to send a formal proposai to the Govt. of India conveying the clearance of the State Wild Life Board.

So, I strongly demand that necessary measures be adopted to clear the hurdle immediately as regards forest clearance. Besides this, proper arrangement be made for security cover to complete the construction works of all the projects between Lumding and Silchar within the stipulated time.

(x) Need to convert Indore-Khandwa railway line into broadgauge on priority basis

श्रीमती सुमित्रा महाजन (इन्दौर): इंदौर का दक्षिण भारत से सीधा संपर्क पूर्व में खंडवा-अकोला-पूर्णा होते हुए उपलब्ध था। परंतु विगत कई वर्षों से रतलाम-अकोला आमान परिवर्तन के कारण यह सुविधा अब उपलब्ध नहीं है। इंदौर मध्य प्रदेश का सबसे बड़ा औद्योगिक, व्यापारिक तथा सांस्कृतिक नगर है तथा दक्षिण की ओर यातायात का अत्यधिक दबाव रहता है। रतलाम-अकोला आमान परिवर्तन में इंदौर-खंडवा आमान परिवर्तन के कार्य को अभी तक प्रारंभ नहीं किया गया है व इसे सबसे अंतिम प्राथमिकता दी गई है। इस मार्ग के आमान परिवर्तन की अनुमानित लागत करीब 700 करोड़ रुपये है और वर्तमान में जिस तरह आमान परिवर्तन के लिए धनराशि का आवंटन किया जा रहा है उससे ऐसा प्रतीत नहीं होता है कि आगामी 15 वर्षों में भी यह कार्य पूर्ण हो सकेगा।

इंदौर से ज्यादा आवश्यकता रेल विभाग को इस मार्ग के आमान परिवर्तन की है इस मार्ग के आमान परिवर्तन से न केवल उत्तर दक्षिण के मध्य सबसे कम दूरी का रास्ता उपलब्ध हो सकेगा वरन् वर्तमान में मुख्य लाइनों पर जो यातायात का अत्यधिक दबाव है उसे भी कम किया जा सकेगा। वस्तुतः इस मार्ग को उच्च प्राथमिकता देते हुए संपूर्ण धनराशि आवंटित कर आगामी 2-3 वर्षों में पूर्ण किया जाना आवश्यक है।

उपरोक्तानुसार यदि कार्रवाई नहीं की गई तो भविष्य में मीटरगेज खंड पर भी यातायात किसी भी क्षण या तो बंद हो जायेगा अथवा किसी बड़ी दुर्घटना का अंदेशा बना रहेगा क्योंकि वर्तमान में न तो मीटरगेज के डिब्बों का न तो इंजनों का निर्माण किया जा रहा है व वर्तमान में इन खंडों पर 25 वर्षों से अधिक पुराने डिब्बों का उपयोग किया जा रहा है। पुराने इंजनों के कारण यात्री गाड़ियाँ अनेक बार रास्ते में खड़ी हो जाती है व यात्रियों को अपने गंतव्य पर पहुंचने के लिए काफी लंबा इंतजार करना पड़ता है। महू लोकोशेड जहां इंजनों का रखरखाव होता है वहाँ अतिरिक्त पूजों की उपलब्धता नहीं रहती है व डिब्बों के रखरखाव के लिए उन्हें बीकानेर भेजना पड़ता है। कई अवसरों पर स्थितियों ऐसी निर्मित होती है कि डिब्बे रखरखाव योग्य भी नहीं रहते तथा अंततः उन्हें भंगर के रूप में बेचना आवश्यक हो जाता है।

ऐसी स्थिति में मैं माननीय मंत्री महोदय से आग्रह करूंगी की रेलवे की स्वयं की आवश्यकता को दृष्टिगत रखते हुए इस अप्रिय स्थिति से बचा जाये तथा आमान परिवर्तन के लिए इंदौर-खंडवा खंड को प्राथमिकता देते हुए पर्याप्त राशि उपलब्ध कराई जाये।

मैं रेल मंत्री का ध्यान इस ओर भी आकर्षित करना चाहती हूँ कि नियम 377 के अंतर्गत सदन में उठाये गये विषयों पर मंत्रालय की ओर से एक वर्ष से अधिक समय बाद उत्तर दिये जाते हैं जिससे विषय का महत्व एवं गंभीरता खत्म हो जाती है। ऐसा प्रतीत होता है कि सदस्यों द्वारा उठाये गये मुद्दों पर मंत्रालय गंभीर नहीं है। माननीय मंत्री महोदय भी इस संबंध में उचित कार्रवाई करेंगे।

(xi) Need to improve the mobile service of BSNL and private telecom operators in Misrikh Parliamentary Constituency, Uttar Pradesh

श्री अशोक कुमार रावत (मिसरिख): मेरा संसदीय क्षेत्र मिसरिख उत्तर प्रदेश राज्य के तीन जिलों- सीतापुर, हरदोई व कानपुर से मिलकर बना है। इन तीनों जिलों में बीएसएनएल व निजी दूरसंचार कंपनियों का नेटवर्क सही न होने के कारण लोगों को दूरसंचार नेटवर्क में भारी परेशानी का सामना करना पड़ रहा है। मिसरिख के अंतर्गत बिल्हौर विधान सभा क्षेत्र गंगा नदी का तराई क्षेत्र है और मल्लावां-बिलग्राम, सण्डीला, बालामऊ, मिसरिख, विधान सभा क्षेत्र भी गोमती नदी के किनारे पर पड़ते हैं। लेकिन, पूरे क्षेत्र में दूरसंचार नेटवर्क बहुत ही खराब है। यही स्थिति निजी दूरसंचार ऑपरेटर्स की भी है।

केंद्र सरकार की स्पष्ट नीति है कि सघन-दूरदराज क्षेत्रों में भी निजी दूरसंचार ऑपरेटर्स अपना नेटवर्क स्थापित करें, लेकिन मेरे तीनों जिलों के सघन-दूरदराज क्षेत्रों में निजी दूरसंचार ऑपरेटर्स भी कोई ध्यान नहीं दे रहे हैं। इस प्रकार निजी ऑपरेटर्स केंद्रीय नीति का खुला उल्लंघन कर रहे हैं।

मेरा अनुरोध है कि मिसरिख संसदीय क्षेत्र के उपरोक्त तीनों जिलों में बीएसएनएल सहित अन्य निजी दूरसंचार ऑपरेटर्स के दूरसंचार नेटवर्क में सुधार किए जाने और इस प्रकरण में शिथिलता बरतने वाले सरकारी/गैर सरकारी ऑपरेटर्स के विरुद्ध कार्यवाही किए जाने हेतु आवश्यक कदम उठाए जाएं।

**(xii) Need to permit stone quarry from riverbed of Pandai river in West
Champan district, Bihar**

श्री बैद्यनाथ प्रसाद महतो (बाल्मीकिनगर): बिहार के जिला पं. चंपारण के गौनाहां प्रखंड के भिखनाठोरी पंडई नदी के आसपास आदिवासियों (थारू जाति) की घनी आबादी है। यह आदिवासी समुदाय पंडई नदी के पत्थर चुनकर अथवा हाथ से तोड़कर निकालकर अपना जीविकोपार्जन करता था, लेकिन विगत कुछ सालों से सरकार ने इस पर पाबंदी लगा दी है, जिसके कारण आदिवासी मजदूर रोजगार विहीन हो गया है। पत्थर की निकासी नहीं होने से बाढ़ का पानी जंगल एवं रेलवे स्टेशन का कटाव कर रहा है।

अतः मैं जनहित में भारत सरकार से मांग करता हूँ कि राज्य सरकार से अनापत्ति प्रमाण पत्र लेकर उक्त नदी से पत्थर निकासी हेतु लीज की व्यवस्था करें जिससे सरकार को राजस्व मिले तथा उस क्षेत्र के आदिवासी मजदूरों को रोजगार मिल सकें।

(xiii) Need to speed up road construction and ensure adherence to traffic rules to curb road accidents in the country

श्री गजानन ध. बाबर (मावल): सड़क हादसों में होने वाली मौतों की संख्या में वृद्धि के आंकड़े राष्ट्रीय चिंता का विषय है यह बेहद दुभाग्यपूर्ण और साथ ही असामान्य है । केवल राज्य एवं राष्ट्रीय स्तर के मार्गों में हर वर्ष एक लाख से अधिक लोग काल के क्रास में समा रहे हैं।

दुर्घटनाओं की भयावह स्थिति तब है जब भारत में अनेक विकसित और विकासशील देशों की तुलना में कहीं कम वाहन है । आम तौर पर सड़कों की खराब हालत, उनमें अतिक्रमण, ट्रैफिक नियमों के प्रति लापरवाही के कारण मार्ग दुर्घटनाएं होती हैं ।

सड़क निर्माण के ठेकों में अनियमितता के मामले सामने आते ही रहते है । पर्याप्त संख्या में बाईपास ओवरब्रिज भी नहीं बन पा रहे हैं । जो काम महीनों में होने चाहिए वे वर्षों में और कभी-कभी तो दो-चार वर्षों में भी पूरे नहीं हो पा रहे हैं । देश में सड़कों का निर्माण अपेक्षित रफ्तार से नहीं हो रहा है । समस्या यह भी है कि कई राजमार्गों का निर्माण पूरा होते ही उनके पुनर्निर्माण की जरूरत उभर आती है ।

देश में एक ओर सड़क परिवहन जितना तेजी से बढ़ रहा है सुरक्षा मामलों के प्रति लापरवाही उतनी ही बढ़ती जा रही है । नए राजमार्गों पर थोड़ी-थोड़ी दूरी पर खड़े किए गए टोल टैक्स बैरियर प्रतिवर्ष लाखों लीटर ईंधन की बरबादी का कारण बन रहे हैं । टोल टैक्स वसूलने की विसंगतियों भरी नीति है ।

अतः मेरा सरकार से अनुरोध है कि केंद्रीय सड़क परिवहन एवं राजमार्ग मंत्रालय को राज्य सरकारों के साथ मिलकर मार्ग दुर्घटनाओं को कम करने के लिए ठोस उपाय करें ।

(xiv) Need to set up a Kendriya Vidyalaya in Salem district, Tamil Nadu

SHRI S. SEMMALAI (SALEM): Salem is one of the largest districts in Tamil Nadu having a population of 3.48 million and a literacy rate of 73.23%. It has quite a number of public sector undertakings and Central Government Offices and Banks. Transferrable staff and officers are finding it difficult to get their children admitted in schools of repute. They are definitely in need of one Kendriya Vidyalaya to come to their rescue. The irony is that Salem district does not have a Kendriya Vidyalaya. There is no Kendriya Vidyalaya either in Salem city or in the District. The plight of Central Government employees, including quite a lot of Ex-servicemen and families of military personnel to get admission to their children is pathetic. Taking into account the need and demand to have quality education for them, it is just and necessary to start one Kendriya Vidyalaya. This justifiable demand needs to be considered favourably.

(xv) Need to cover the students of private management and technical institutions under education loan scheme of banks

SHRI JOSE K. MANI (KOTTAYAM): I would like to congratulate Hon'ble Finance Minister on his recent declaration of education loan as a right of every student rather than a mercy on the part of banks. This has now led to resolving enumerable complaints received from parents far and wide , as a Member of Parliament I had to deal with it every now and then. It has turned to be a rescue package to those who are now dreamt to join for a better course. Now as per the proposed new instructions not only the meritorious students but also those who had managed to secure admissions in private run institutions became eligible for a education loan. This new policy has been very helpful to students from Kerala especially as per some statistics available the last year loan disbursement stands at Rs.6180.32 crore in which the nationalised banks are the leaders.

I request that apart from a swift implementation of the above declaration in letter and spirit, the following related issues may be considered:

- (i) The maximum loan limit for a particular course is fixed based on the prevalent government fee structure. That should be upgraded to cover the private management technical institution. Loan upto Rs 4.5 lakhs should be extended under Interest Subsidy Scheme.
 - (ii) The interest rates are very high and, therefore, be reduced as in the case of agricultural loan etc.
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... (Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again on Thursday, the 30th August, 2012 at 11 A.M.

14.02 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 30, 2012/Bhadrapada 8, 1934 (Saka).

